

11.10 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM). Sir, on behalf of Shri Buta Singh, I beg to move for leave to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982"

The motion was adopted

SHRI P. CHIDAMBARAM: Sir, I introduce the Bill.

11.10 1/2 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to move for leave to introduce a Bill to alter the names of certain castes and tribes in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to alter the names of certain castes and tribes

in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith."

The motion was adopted

DR. RAJENDRA KUMARI BAJPAI: Sir, I introduce the Bill.

[English]

MR. SPEAKER: The House shall now take up matters under Rule 377. Shri Sriballav Panigrahi.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Before I read the statement under Rule 377, I seek your permission to raise one matter which has also a bearing on this. My name was listed yesterday for this; but I could not remain present in the House because although I had set out from home on 9th itself and I had given requisition for accommodation in the train two days earlier to that, the railway authorities could not provide us accommodations in the train. That is why I was late yesterday. So also was the case with the Member of Parliament from Sundergarh. We had got into the train with our spouses and companions and we had to get down from the train because they could not give us seats and berths in the train although we had given requisition earlier. I request you to take serious view on this so that such a situation will not occur again at least in future.

SHRI BRAJAMOHAN MOHANTY (Puri): This is a very serious matter Sir. The Parliament cannot function unless the railway and the airline give us accommodation in time. My submission is that you may kindly take it up with the Ministry.